

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO.2486**

**TO BE ANSWERED ON WEDNESDAY, THE 26<sup>th</sup> DECEMBER, 2018**

**Ordinance for Temple Entry**

**2486. SHRI M.B. RAJESH:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Government has received any representation demanding an ordinance to overcome the recent Supreme Court judgement on entry of women in Sabarimala Temple and if so, the details thereof;

(b) whether the Government proposes to promulgate an ordinance to overcome Supreme Court judgement on Sabarimala and if so, the details thereof; and

(c) whether the Government will take any measures/give directions to the State of Kerala regarding the implementation of SC judgement in this regard and if so, the time by which it is likely to be done?

**A N S W E R**

**MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE  
AFFAIRS  
(SHRI P.P. CHAUDHARY)**

**(a) to (c):** The information is being collected and will be laid on the Table of the House.